



## Central Administrative Tribunal Principal Bench, New Delhi

O.A. No.398/2020  
M.A. No.506/2020

Thursday, this the 13<sup>th</sup> day of February 2020

**Hon'ble Sri Justice L. Narasimha Reddy, Chairman  
Hon'ble Sri A. K. Bishnoi, Member (A)**

1. Heena Ansari, d/o A A Ansari  
Aged about 30 years  
r/o G-68,  
Flat No.1, Second Floor  
Dilshad Colony, Delhi – 110 005  
Group B, CGLE – 2019
2. Syani Mukherjee d/o Saibal  
Aged about 30 years  
r/o Domjur, Howrah 711405  
Group B, CGLE – 2019
3. Sonam Goel d/o Vijay Kumar Goel  
Aged about 30 years  
r/o B-8, Sector 7, Dwarka, Delhi – 110 075  
Group B, CGLE – 2019
4. Swati d/o Surendra  
Aged about 30 years  
r/o D-506, Multaniura, Modinagar  
Ghaziabad 201204  
Group B, CGLE – 2019
5. Neeraj Kumar s/o Pramod Kumar  
Aged about 30 years  
r/o Mohalla Mathuria, Baigneekhand Bilharsharif  
Nalanda, Bihar – 803 101  
Group B, CGLE – 2019
6. Saurabh Mishra s/o Balmik Mishra  
Aged about 30 years  
r/o 323/4, Mains Shyam Park, Sahibaba  
Ghaziabad, UP 201 005  
Group B, CGLE – 2019



7. Manoj Labhaniya  
s/o Neeraj Kishore Labhaniya  
aged about 30 years,  
r/o 154 Shri Krishna Sarovar Colony  
Khandwa 450001  
Group B, CGLE – 2019
8. Shyam Singh s/o R Singh  
Aged about 29 years  
r/o Florida River Bank, Silver Sands Road  
Pune, Maharashtra  
Group B, CGLE – 2019
9. Dimpy d/o Lt. B K Tiwary  
Aged about 30 years  
r/o EM/48, Basanti Colony  
Rourkela, Orissa  
Group B, CGLE – 2019
10. Chander Deep Singh s/o Sarwan Dass  
Aged about 30 years  
r/o Vill Himmat Pur, PO Dhanoa  
Tehsil Dasyu, District Hoshiarpur  
Punjab – 144214  
Group B, CGLE – 2019
11. Gauri Bansal d/o Hari,  
Aged about 30 years  
r/o Gaurav Bansal Traders, Near Axis Bank  
AB Road, Shivpuri, Madhya Pradesh – 473551  
Group B, CGLE – 2019
12. Mansi Gupta d/o Brij Mohan Gupta  
Aged about 30 years  
r/o LP Block 34 C  
First Floor, Pitampura, Delhi – 110 034  
Group B, CGLE – 2019
13. Anshul Khare s/o V.K. Khare  
Aged about 30 years  
r/o B-10, 25 Bungalow Colony  
Vyapar Vihar Road, Bilaspur  
Chhattisgarh – 495 001



14. Vikrant s/o Ramchander  
Aged about 30 years  
r/o Urban Estate  
Jind, Haryana – 126 102  
Group B, CGLE – 2019
15. Chandan Singh s/o Anil Kumar Singh  
Aged about 30 years  
Plot No.242, Flat No. S-2  
Main Shyam Park, Shahibabad  
Ghaziabad – 201 005  
Group B, CGLE – 2019
16. Gaurav Bansal s/o R C Bansal  
r/o 30, Street No.4, House No.139  
Laxminagar, Delhi – 110 092  
Group B, CGLE – 2019
17. Jasmeet Singh s/o Harvinder Singh  
Aged about 30 years  
r/o House No.147  
Durgapuri, Loni Road  
Group B, CGLE – 2019
18. S Ram Krishna Avasarala  
s/o Venkata Raghu  
aged about 30 years  
r/o 5 -113, Santhosh Nagar  
Kakinada, Andhra Pradesh – 533 005  
Group B, CGLE – 2019

..Applicants

(Sri Gaurav Gupta, Advocate)

### Versus

1. Union of India  
Through its Secretary  
Department of Personnel & Training  
Ministry of Personnel, Public Grievance &  
Pension, North Block,  
New Delhi
2. Staff Selection Commission (Hdqr.)  
Through its Chairman  
Block No.12, CGO Complex



Lodhi Road,  
Near Jawahar Lal Nehru Stadium  
New Delhi – 110 003

(Sri S M Zulfiqar Alam, Advocate)

..Respondents

## **O R D E R (ORAL)**

### **Justice L. Narasimha Reddy:**

The Staff Selection Commission (SSC), the 2<sup>nd</sup> respondent herein, issued Notice dated 22.10.2019, proposing to conduct the Combined Graduate Level Examination, 2019. Last date for receiving the applications was stipulated as 25.11.2019. The age limit is prescribed for different categories. The minimum and maximum age limits are to be reckoned with reference to 2<sup>nd</sup> January of a particular year. The applicants contend that they become overaged if one takes into account, the date of reckoning, as indicated in the Notice. They submit that had the examination been conducted in the year 2019, they would have become eligible and once the examination is being held in the year 2020, they are entitled to be given an opportunity. Reference is also made to a Note dated 22.02.2016 issued by the 2<sup>nd</sup> respondent in this behalf.



2. The applicants claim relief in the form of a direction to the respondents to amend clause (5) of Notification dated 22.10.2019 and accordingly, change the dates of reckoning of age from 01.01.2019 to 01.01.2020, and to provide them a compensatory attempt.

3. We heard Sri Gaurav Gupta, learned counsel for applicants and Sri S M Zulfiqar Alam, learned counsel for respondents, at length.

4. The Notification was issued on 22.10.2019. It provides for receipt of applications from 22.10.2019 to 25.11.2019. According to paragraph (5) of the Notification, the age is to be reckoned as on 01.01.2020, as under:-

S No.	Age Limit	Remarks
(i)	For the posts for which age limit is 18-27 years	Candidate must have been born not earlier than 02-01-1993 and not later than 01-01-2002
(ii)	For the posts for which age limit is 20-27 years	Candidate must have been born not earlier than 02-01-1993 and not later than 01-01-2000.
(iii)	For the posts for which age limit is 20-30 years	Candidate must have been born not earlier than 02-01-1990 and not later than 01-01-2000.



(iv)	For the posts for which age limit is up to 30 years	Candidate must have been born not earlier than 02-01-1990 and not later than 01-01-2002.
(v)	For the post for which age limit is up to 32 years	Candidate must have been born not earlier than 02-01-1988 and not later than 01-01-2002.

5. It is no doubt true that the examination Notice is issued in the month of October, 2019 and examination will take place in the year 2020. On that mere account, the respondents cannot be required to change the date of reckoning. The applicants are not able to cite any provisions of law, which can be said to have been contravened by the respondents, in this behalf.

6. It is true that in the year 2016, the Government responded to representations made by the affected candidates and changed the date of reckoning to 01.01.2016 as well as 01.08.2016. The fact, however, remains that such a facility was extended before the last date of submission of applications and it was even extended by 10 days. The applicants herein approached the Tribunal long after the expiry of last date of submission of applications. According to the calendar, the



Tier-I examination is scheduled to take place on 02.03.2020. Extensive processing of applications has taken place between the last date of submission of applications and the proposed date of holding of examination. Not only the hall tickets are to be generated, but also the examination material is to be prepared. We cannot restrict the facility to the applicants alone. If the facility is extended, thousands of candidates will become eligible and the whole schedule of examination will be disturbed.

7. We do not find any merit in this O.A. It is accordingly dismissed.

There shall be no order as to costs.

**February 13, 2020**  
/sunil/